

The 9th March 1960

No.LJL.45/59.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 9th March 1960)

ASSAM ACT No.VI OF 1960

**THE ASSAM ADHIARS PROTECTION AND REGULATION
(AMENDMENT) ACT, 1959**

(As passed by the Assembly)

[Published in the *Assam Gazette*, Extraordinary, dated the 10th March 1960]

An

Act

further to amend the Assam Adhiars Protection and Regulation Act, 1948

Preamble

WHEREAS it is expedient further to amend the Assam Adhiars Protection and Regulation Act, 1948, ^{Assam Act XII of 1948,} hereinafter called the Principal Act, in the manner hereinafter appearing ;

It is hereby enacted in the Tenth Year of the Republic of India as follows :—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam Adhiars Protection and Regulation (Amendment) Act, 1959.

(2) It shall have the like extent as the Principal Act.

(3) It shall come into force at once.

Insertion of sub-section (3) to section 2A of the Assam Act XII of 1948.

2. In Section 2A of the Principal Act, after sub-section (2), the following sub-section (3) shall be inserted, namely:—

“(3) The State Government may, by notification in the official Gazette, dissolve, at any time, an Adhi Conciliation Board established under sub-section (i) or terminate the office of the member and appoint a new member in the vacancy caused, if so considered expedient.”

Insertion of section 4A in the Assam Act XII of 1948.

3. After Section 4 of the Principal Act, the following Section 4A shall be inserted, namely:—

Ad-interim relief against eviction of Adhiars.

“4A. Subject to any action taken by the Adhi Conciliation Board under Section 4 and notwithstanding anything contained in clause (c) of Section 6A, the Chairman of the Adhi Conciliation Board shall, on a preliminary enquiry made in this behalf, have power to pass an interim order restoring the possession of the land to the Adhiar and shall put him in possession thereof within a period not exceeding three weeks in the manner as prescribed if it appears to him that the Adhiar cultivating any land during the preceding agricultural year is prevented by a land-lord or any person claiming superior interest from cultivating such land in the subsequent year.”

Insertion of section 11A in the Assam Act XII of 1948.

4. After Section 11 of the Principal Act, the following Section 11A shall be inserted, namely:—

Bar to appearance of legal practitioners.

“11A. No legal practitioner or a pleader's clerk shall appear, plead or act on behalf of any party in any proceeding or matter before the Chairman or the Adhi Conciliation Board.”

B. C. BARUA,
Secy. to the Govt. of Assam, Law Deptt.